

FORM No. 2

**WARRANT OF ARREST**

(Bailable)

(Sections 75 and 76, Criminal Procedure Code)

IN THE COURT OF THE.....MAGISTRATE OF.....

Calendar Case No.....of.....200....

To

.....  
.....

WHEREAS.....of.....stands  
charged with the offence of.....you are hereby directed  
to arrest the said.....and to produce him before me  
.....Herein fail not.

*Magistrate*

If the said.....shall give bail himself in the sum  
of Rs.....with one surety/two sureties each in the sum of  
Rs.....to attend before me at.....on the  
.....day of.....200...at.....a.m./p.m. and to continue so to  
attend until otherwise directed by me, he may be released.

Dated this.....day of.....200....

(Seal)

*Magistrate*